not actually exis , if the contractor is not traceable, naturally the principal employer will come into th I picture and we will catch hold of the pri icipal employer and see that he impleme tis the provisions of the Act.

SHRI A. D. MANI: Do not catch hold of them physically.

SHRI D. SAMJIVAYYA: Suppose Hitavada is pul fished from Bhopal and Mr. Mani is th I employer. Suppose he, in the name of fictitious person, employs 20 people and leals with them; and we are not able to fii d out that fictitious person, then, we pro. eed against Mr. Mani. (Interruption) I im only giving an example.

Then with reg ird to the other questions raised by the h >n. Members which were not acceptable t me, we will certainly see what we can do when we frame the rules.

MR. DEPUTY" CHAIRMAN : The question is :

"That the Sill be passed."

The motion we j adopted.

THE PREVEN1 ION OF FOOD ADULTERATION AMENDMENT) BILL, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING A-ID WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHV): Sir, I move:

"That the Bill further to amend the Prevention o Food Adulteration Act 1954, be tak:n into consideration."

Bill

Mine is a ver short and non-controversial Bill

[THE VICE-CH VIRMAN (SHRI AKBAR ALI KHAN) in the Chair]

Prior to 1954 almost every State in India had its own foe i laws to deal with prevention of food adulteration, and as such the laws were not uniform and their standards also varied froi i State to State. The need for a uniform legislation was keenly felt and the result \ as that the Central Government enacted tl : Prevention of Food Adulteration Act, 19 H. The Act applied to the whole of India except the State of Jammu and Kashmir.

The penaltie prescribed under the Prevention of Fo >d Adulteration Act, 1954, were not so de errent as to counter-balance the gains obt ined by selling adulterated goods. With L view to plugging the loop

holes and for the effective implementation of the Prevention of Food Adulteration Act the law was amended in 1964, and as a result, the Prevention of Food Adulteration (Amendment) Act, 1964 came into force from the 1st March, 1965. The main features of the amending Act are as follows:

- (i) Concurrent powers have been given to the Central Government to appoint Food Inspectors and Public Analysis thus enabling the Central Government for better and effective implementation of the Prevention of Food Adulteration Act.
- («) Punishments have been made more deterrent. The minimum punishment now prescribed for cases of proved adulteration is imprisonment for a term not less than six months and a fine of not less than Rs. 1,000. However, discretionary powers have been given to the courts in cases of misbranding or substandard foods.

Even the amended Act of 1964 could not be made applicable to Jammu and Kashmir as it was relatable to Entry 18 of the Concurrent List (Adulteration of Foodstuffs and other goods) in the Seventh Schedule to the Constitution. As long as the said Entry did not apply to the State of Jammu and Kashmir, the Prevention of Food Adulteration Act, 1954, could not be extended to the State. Subsequently, the Ministry of Home Affairs took steps to amend the Constitution so as to provide for the application to the State of Jammu and Kashmir of Entry 18 of the Concurrent List in the Seventh Schedule to the Constitution and in exercise of the powers conferred by Clause (1) to Article 370 of the Constitution issued the necessary Presidential Order, namely, the Constitution (Application to Jammu and Kashmir) Fourth Amendment Order, 1967 published in the Gazette of India Extraordinary dated the 26th December, 1967.

The draft Bill for extending the Prevention of Food Adulteration Act, 1954, to the State of Jammu and Kashmir was referred to the State Government on the 28th February, 1968, for their comments, particularly, with regard to the pending proceedings, if any, under the corresponding State law which may have to be saved and continued. The Government of Jammu and Kashmir had no objection to the extension of the Central Prevention of Food Adulteration Act, 1954, to the State subject to the condition that a saving clause is provided in the said Act for saving and continuing the proceedings already instituted, orders and appointments made and other action

[Shri B. S. Murthy]

taken under the Jammu and Kashmir Pre vention of Food Adulteration Act, 1958. Sir, I may clarify the position like this ----

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Murthy, it is only to extend it to the State of Jammu and Kashmir.

SHRI K. CHANDRASEKHARAN (Kerala): Sir, we want to hear him. Let him read the entire thing.

SHRI MULKA GOVINDA REDDY (Mysore): Let him say Sir. Why should he be prevented from clarifying it?

SHRI B. S. MURTHY: I shall answer the question raised later on.

The question was proposed.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The motion is open for discussion. Shri Mathur.

श्री जगदीश प्रसाद माथुर (राजस्थान) : उपसभा-घ्यक्ष महोदय, जो विधेयक माननीय मंत्री महोदय लेकर भाए हैं उसका तो मैं स्वागत करता हूं। लेकिन इसके साथ ही साथ मैं सदन के नेता से एक निवेदन करूंगा कि जिस प्रकार से बार-बार सदन का समय लेने के लिये हर विधेयक पर एक संशोधन लेकर ग्राते हैं कि जम्म धौर काश्मीर पर भी वह लाग हो, तो क्यों नहीं वह एक बार सरकार में बैठ कर निर्णय कर लें कि संविधान की धारा 370 को हटा दें तो सारे के सारे कानून जम्म भौर काश्मीर पर लागु हो जायें। इस विधेयक को अब ले कर आए हैं, आज तक जम्म और काश्मीर के अंदर यह कानून लागू नहीं या । इसके परिणामस्वरूप वहां के नागरिकों के लिये प्रिवेन्शन आफ फुड एडलट्रेशन ऐक्ट लाग होने के बाद जो सुविधाएं मिल सकती थीं बाकी स्थानों की तरह, वह नहीं मिल सकीं। यह ग्रलग विषय है लेकिन फिर भी जहां हम बाकी भागों में मिलावट को रोकने के लिये कानून लागू कर सकते थे, वह जम्मू और काश्मीर में हम नहीं लासके थे। और भी कई तरह के कानून हैं जिनके बारे में इसी प्रकार के अमेन्ड-मेंट लाने पहते हैं कि जम्मू और काश्मीर में भी वह लाग् हों। तो सरकार से मेरा निवेदन है कि इस बारे में वह एक बार निर्णय ले लें।

दूसरी बात इस विधेयक के बारे में मुझे यह कहनी है कि इसको लाने के साथ मंत्री महोदय इस सारी समस्या पर गम्भीरता से विचार करते कि वास्तव में इस फड एडल्ट्रेशन को रोकने के लिये क्या केवल एक समस्या थी अपने देश में कि जो जम्म और काश्मीर में लाग नहीं होती थी। वर्तमान में जो कानून बना हमा है, ग्रगर उस पूरे कानून को खोलते रहे, तो इसके बारे में मैं मंत्री महोदय से निवेदन करूंगा कि वे सदन के सदस्यों की समिति बनाकर इस सारे कानन पर विचार करें। धाज पकड़ा कौन जाता है। जो दकानदार बाजार में बैठ कर चीज बेचता है, वह बेचने वाला पकड़ा जाता है कि उसने मिलावट की है। जो माल को प्रोडयस करता है, प्रोइयुस करने के बाद दुकान पर वह चीज रखी जाती है भ्रीर जब दुकान पर छापा मारता है इन्सपेक्टर तो वही पकड़ा जाता है। दकानदार जो घी, तेल या कोई भी चीजें बेचता है वह सारे जितने कत्ज्यमर्स हैं, खरीदने वाले उनकी गाली का भागीदार बनता है और सरकार जो सजा देना चाहती है उसका भी भागीदार वह दुकान-दार बनता है। तो प्रश्न यह है कि मिलावट सोसं से प्रारम्भ होती है। तो सोर्स को पकड़ने के लिये सरकार का क्या तरीका है। भ्राज तक ज्यादा जो पकड़े जाते हैं वह दकानदार हैं, जो माल बेचते हैं। ग्रगर कोई दख बेचने वाला है, वह दूध घर से लाता है, उसमें उसने पानी मिला दिया और हलवाई के यहां दे जाता है ग्रीर इन्सपेक्टर मशीन लेकर हलवाई के पास यह देखने जाता है कि मिलाबट है या नहीं, तो उसमें यह नहीं देखा जाता कि किस सोर्स से वह बाया । तो ब्राज जहां-जहां पर सोसं हैं मिलावट करने के, उनको पकड़ने की व्यवस्था ग्राप कानून में कर सकते हैं। कानून को जितना ग्राप कड़ा बना सके हमें इसमें आपत्ति नहीं है। हमारे नागरिकों को बाजार में बाहे धनिया हो, मिर्च हो, हल्दी हो, तेल हो, ऐसी कौन सी चीज है जिसमें मिलावट नहीं मिलती। मंत्री जी बतायें उनके मंत्रालय के अंदर कौन सी बीमारी नहीं है जो उनकी वजह से नहीं होती। वह दोनों विभाग के मंत्री हैं: बीमार यह बनाते हैं श्रौर बीमारी की दवाई यह करते हैं कि क्योंकि मिलावट की रोकयाम त करने से लोग बीमार होते हैं। यह सरकार पर दगना खर्चा मापकी वजह से बनता है। माप चाहे तो इस कानन को कड़ाई से अमल करें, सदन आपका साथ देगा । उससे आपका जो खर्चा होता है दवाई देने में वह खर्चा बचेगा ।

हमारी सरकार की तारी की सारी ग्रर्थं व्यवस्था मिश्रित है। तभी उन्होंने सोवा होगा मिश्रण को रोकेंगे नहीं। कांग्रेस के दो टुकड़े एए लोगों ने सोचा था कांग्रेस का मुद्धीकरण हो जायेगा। ग्राप मुद्ध हो गये या नहीं हुए यह आप जानें लेकिन वापके झंदर सारे के सारे एलीमेंट्स जिस प्रकार से घुसे हुए हैं उसको देखते हुए आप मुद्धी-करण नहीं कर सकते। फिर भी जहां भी मुद्धीकरण का नवाल आयेगा, उसमें हम आपके साथ होंगे।

में श्रापको श्रपना समर्थन देना चाहता हूं। लेकिन माननीय मंत्री जी से फिर कहूंगा कि श्रगर इतना ही इस विधेयक का श्राग्रय है कि जम्मू श्रौर काश्मीर पर यह लागू हो तो सरकार को चाहिये घारा 370 को संविधान से हटा दीजिए, जिसके हिन्दुस्तान के सारे के सारे कानून जम्मू श्रौर काश्मीर में लागू हो जाएं। मेरा निवेदन है कि सदन के सदस्यों की एक समिति बना कर पूरे कानून पर विचार कीजिए कि क्या क्या मिलावट होती है श्रौर इस कानून को जितना कड़ा से कड़ा बना सकते हैं उतना कड़ा बनाइये। हम इस मामले में श्रीपका साथ देंगे।

श्री नवल किसो॰ (उत्तर प्रदेश): मान्यवर, यह एक बहुन छोटा विधेनक है और मैं इसका समर्थन करता है। मान्यवर, यह जिल पहले सन् 1954 में पास हुआ था और आज 16 साल के बाद इस बात का संशोधन हमारे सामने आया है कि इसको जम्मू और काश्मीर पर भी लागू किया जाय। यह बात सर्वविदत है और सत्य है कि जम्मू और कश्मीर हिन्दुस्तान का एक भाग है, इन्टीग्रल पार्ट है। तो आज जो अमेन्डमेंट हमारे सामने आया है,मैं समझता हूं कि उसको बहुत पहले ही आ जाना चाहिये था।

जैसा अभी हमारे मिल श्री माथुर ने कहा कि बेहतर तो यह होगा कि हम संविधान की धारा 370 को एक दफा चेन्ज कर दें ताकि हमेशा के लिए जितने भी कानून हिन्दुस्तान के लिए हाते हैं, वे जम्मू और काश्मीर पर भी लागू हो जायेंगे। इस तरह की मांग बहुत दिनों से ही रही है। सरकार ने पहले यह कानून सन् 1954 में पास किया था और सन् 1964 में इसमें संशोधन करके सेन्ट्रल की जो कंवरेंट पावर स्टेट्स के साथ साथ थी वह सेन्टर की भी हो गई। इसके माने यह हुए कि सेन्टर की जिम्मेवारी पहले के मुकाबले में ज्यादा बढ़ गई। मान्यवर, आपने भी अखबारों में पढ़ा होगा कि

भारत सरकार के एक कृषि मंत्री ने बतलाया कि हर तीसरी चीज खाने पीने की जो हिन्दुस्तान में तैयार होती है उसमें मिलावट होती है और वह इम-प्योर होती है। मैं समझता हं कि कोई भी कृषि मंत्री या खाद्य मंत्री इससे ज्यादा ईमानदारी की बात नहीं कह सकता है और न ही सरकार की कमजोरी को इस तरह से कन्फेश कर सकता है। मैं नहीं समझता कि इतनी बड़ी गवर्नमेंट यहां पर बैठी हुई है और उसका कृषि मंत्री यह कहे कि हर तीसरी चीज जो खाने पीने की तैयार होती है उसमें मिलावट है, तो इसके माने यह हए कि 33 परसेंट में मिलावट है ग्रर्थात एक तिहाई खाने का सामान जो हिन्दुस्तान में तैयार होता है वह अडल्टे-टेड है भ्रौर इमप्योर है। वह जो सामान है पवित्र नहीं है। मेरे भाई ने अभी कहा कि चाहे आप दुध पीयें, धी खायें, तो ग्रापको मिलावट वाली चीज मिलेगी । ग्राज भ्राप देखेंगे कि बाजार में जो खोया मिलता है उसमें ब्लाटिंग पेपर का मिश्रण मिला हम्रा होता है। इसी तरह से जितने भी तेल और दूसरी चीजें बाजार में विकती हैं वे इमप्योर होती हैं। यही नहीं, जो दवाएं बाजार में बिकती हैं वे भी एडल्ट्रेटेड होती हैं।

मेरे भाई ने अभी कहा कि इस सरकार की इको-नोमी भी प्योर नहीं है। तो मैं यह कहना चाहता हूं कि श्री ग्रोम् मेहता जो उधर बैठे हैं उनकी सरकार भी प्योर नहीं है। उनकी सरकार ग्राज ग्रडल्ट्रेटेड सरकार है, जिसमें डी० एम० के० घुसे हैं, सी० पी० ग्राई० घुसी है, सी० पी० एम० घुसी है ग्रीर मुस्लिम लीग घुसी है। तो मान्यवर, न इस सरकार की इकोनोमी प्योर है, न पोलिटिक्स प्योर है ग्रीर न ही गवनंमेंट प्योर है। इसके चारों तरफ एडल्ट्रेशन है ग्रीर श्री ग्रोम् मेहता उस ग्रडल्ट्रेशन के सिम्बुल हैं। जब गवनंमेंट ग्रडल्ट्रेटेड हो, तो उससे क्या यह उम्मीद की जा सकती है कि वह एडल्ट्रेशन की समस्या को हल कर सकेगी तथा बंद कर सकेगी। मैं कहना चाहता हूं कि यह सरकार बंद नहीं कर सकती है।

अभी माननीय मंत्री जी ने कहा कि हमने इस बिल द्वारा जो दंड की व्यवस्था की है वह छोटी है यानी 6 महीने की सजा और एक हजार रुपया फाईन । तो मैं यह जानना चाहता हूं कि अभी तक इस सम्बन्ध में कितने लोगों का चालान किया गया और कितने आदमी इस बिल के द्वारा कंविक्ट किये गये हैं, क्या वे

[श्री जगदीश प्रसाद माथ्र]

इस सम्बन्ध में स्टेटवाइज ग्रांकडे देंगे, दर्भाग्य की बात तो यह है कि इस सदन में दवाओं के दाम कम करने की घोषणा सरकार की ओर से की जाती है, लेकिन बाजार में दबाओं के दाम कम नहीं होते। यह सरकार बहुत सी घोषणाएं करती है, कानून बनाती है, मगर यह नपुंसक सरकार अपनी घोषणाओं को इम्पलीमेंट नहीं कर पाती है। उसकी घोषणाओं का कोई असर नहीं पडता, बल्कि उसका ग्रसर विपरीत पडता है। तो मैं यह बात कहना चाहता हं और जैसा मैंने मुरू में कहा कि यह एक छोटा सा धर्मेडिंग बिल है जो जम्मू और काण्मीर में भी लाग किया जा रहा है । लेकिन मैं सदन का ध्यान इस बात की तरफ दिलाना चाहता हं कि इस सरकार ने पिछले 16 सालों से दवाओं और खाने पीने के सामान में जो एडल्ट्रेंगन इस समय चल रहा है उसको बन्द नहीं कर सकी है। सरकार को इस तरफ और ज्यादा सब्ती के साथ कदम उठाना चाहिये। हम देखते है कि ग्राज इस मिलावट के मामले में बहत बड़ा भ्रष्टाचार बाजार में फैला हुआ है। जो ग्राफिनर मिलाटव की चीजों को पकड़ने में लगे हुए हैं, उनका दुकानदारों से बंधा हुआ रहता है और इसीलिये मिलावट के सम्बन्ध में कोई कार्यवाही नहीं हो पाती है। पांच परसेंट केसेज में चालान होता है और इस पांच परसेंट में भी मिकल से कुछ केसेज में कविक्शन होते हैं । तो आज हमारे देश में इस तरह की स्थिति है, जिसकी तरफ मैं इस सरकार का ध्यान आकृष्ट करना चाहता हं। यह एक छोटा सा विधेयक है ग्रीर मैं इसका समर्थन करता है।

DR. (MRS.) MANGLADEVI TALWAR (Rajasthan): I welcome this Bill. I am glad that the State Government concerned has given its consent and concurrence for the extension of this legislation to be applied to Jammu and Kashmir. I agree with the previous speaker that all the regulations and Acts that we pass in the Parliament should apply also to Jammu and Kashmir and the Constitution should be suitably amended. Jammu and Kashmir, specially Kashmir, is a tourist centre in India and I am rather surprised that this Bill has come in 1970 and not earlier. It is a laudable objective of this Bill to secure uniform application of the Act which would enable the Government of Jammu and Kashmir to prevent the sale of sub-standrad food containing substances which are harmful and poisonous to the health of the people. If harmful and poisonous food

is being sold till now and if that has been the condition where tourists from all over the world and all parts of India visit that place, I would like to know the steps taken by the State Government to prevent this state of affairs. Have they made any regulations locally there—to prevent this state of affairs? However, it is better late than never. So tha amending Bill has come and I welcome it and I support it and I hope that the original Act of 1954 should also be looked into as suggested by a Member and the implementaion of it should be more effective. It is the experience of everybody that the foodstuffs in this country, in Delhi, are adulterated and they are adulterated to such an extent that they are harmful to the health of the people. Condiments or masalas are greatly mixed with adulterating agents and sold to the people. I tiope the original Act will be suitably amended if it is necessary and, if not, the implementation of it should be made more effective to protect the health of the people.

SHRI K. CHANDRASEKHARAN The Prevention of Food Adulteration Act is a post-independence enactment in this country, enacted first in 1954, and rightly the Minister at this stage went slightly into the history of this legislation and reminded us that in 1964 the enactment underwent large-scale amendments. The idea of the amendments was to prevent food adulteration or at least reduce it but somehow, in spite of the working of this Act in this country, adulteration every year has been on the increase and the result is three-fold. One is, it affects very adversely the health of the ordinary citizen. Secondly there has been an enormous increase in litigation under the Act and thirdly there has been corruption on a massive scale among Food Inspectors and others appointed for implementing the provisions of this Act. I am only to suggest, therefore, that not much purpose would be served by extending the provisions of this Act to Jammu and Kashmir. It may be that since there is absolutely no legislation in that area.

SHRI B. S. MURTHY: There is.

SHRI K. CHANDRASEKHARAN: in regard to food adulteration it may do good but if as the Minister now states that there is some legislation, I am not sure whether the legislation that we are now extending to that area would be in any way better or worse than the legislation that exists there.

I am only to suggest two things, Sir, and one is this. We had been trying with

the idea of sc ne sort of a preventive punishment, punish ment of a very severe nature, so that it m; y be a deterrent. We tried it in two socia legislations. Firstly we tried it in the vai ous States where the law of prohibition i as in force by virtue of the prohibition nactment. We have tried it in the case of the Food Adulteration Act. In both the: t cases the preventive or the deterrent aspect of severe punishment has been, if not total failure, very much of a failure, rathe than doing anything contributory to the prevention of offences which were sought o be prevented.

Then, Sir, another aspect is that, when this Act is actually administered, it will be the small dealer who will be often proceeded agail st. These dealers, Sir, have no chance I i know whether an article is adulterated r not. And they got these articles only he previous day or the before from the v holesalers. And the wholesalers, in turn, may be, they got them from other States from the producers or the manufacturei;. And very wrongly, if I may say so, he provisions of laws such as this are bein » applied at the last level instead of at the first level. No attempt has been ma le 'o implement the provisions of this Act e ther at the producer's level or the manufac jrer's level or the wholesaler's level. Then again, Sir, in prosecutions manufacturers and wholesalers are often left out from the chargesheet on the ground that they belong to another State and, therefore, nu prosecution in a particular State is posible.

Then agaii , Sir, the defects in the prescribed stand rds which are solely attributable to the conditions of the soil of the region, in w iich the articles are produced, are not takei into account when the dealers are prosecu ed for selling sub-standard quality of ar icles, as for example oilseeds. There is no provision, Sir, for Agmarking of the goods, nor is the Agmark on a sealed container tn ated as protection, so far as the retail de. der is concerned, for the purpose of the n tailer being saved from harassment by the nspectors appointed under this Act.

These are i tatters of detail which have got to be gone in 0 by Government at some stage or other, an 1 now that the Prevention of Food Adults lation Act is extended to the whole of Ind a including Jammu and Kashmir, I wouk suggest that (1) Government request the Law Commission to go into the matter ind (2) Government appoint an all-India committee—because this is a matter of n, tional importance and national urgency—to go into the working of the

provisions of this enactment and suggest the necessary and healthy amendments.

Thank you, Sir.

SHRI N. SRI RAMA REDDY (Mysore): Sir, I rise to welcome this amendment that is now before us. It is not too late either. In this connection I am tempted to refer to one aspect; that is, wherever such words occur, in whatever Act they might be, they should be deleted. It should not be only in the case of this Prevention of Food Adulteration Act but this should be done in respect of all Acts. These words look to be stinking to me. Jammu and Kashmir being part and parcel of India it is absolutely necessary that we should delete these words in whichever Act they occur. Therefore I make bold to advise the Government that they should bring forward an amendment to delete these words from all Acts, wherever they occur, whatever Act it might be. Sir, this is a blot on the very Constitution of India and that is why I am suggesting to the Government to bring forward an amendment.

SHRI K. CHANDRASEKHARAN: To article 370 of the Constitution.

SHRI N. SRI RAMA REDDY: He is a lawyer. Thank you very much. Such anomalies should not be allowed to remain any more. It is a fact, that Jammu and Kashmir is a part and parcel of India. Therefore I would advise the Government to bring forward the amendment very soon, if not in this session at least in the next session. Let them make a comprehensive study of the entire thing and amend all the Acts, not necessarily in the Department of Health alone.

The next thing I would like to refer to is this. What is the philosophy behind this? It looks to me that the very Act itself speaks of something derogatory to the national character of this country. What is the basic defect? The basic defect is there is less production of everything that a man needs in this country. With shortages in everything human beings as we are, probably it is very difficult to avoid adulteration. Any amount of law you may make but still the law will not be operative effectively. After all the Government is not all-pervasive, it is not omnipotent.

SHRI B. S. MURTHY: Thank you.

SHRI N. SRI RAMA REDDY: Therefore I say that the root cause of this adulteration must be tackled. That can be done only with concerted efforts. For instance I came to Parliament in the year 1960.

[Shri N. Sri Rama Reddy]

In 1960 the Government was thinking of producing a harmless colouring material which could be mixed with the vegetable product so that the vegetable oil could not be used for adulterating pure ghee. For the last ten years the Government has failed miserably. With all the crores of rupees they are spending in all their laboratories they have not been able to produce one single colouring material which if added to the vegetable product would prevent the vegetable product being used as an adulterant for pure ghee. Government has signally failed in that.

Similarly, Sir, all over Europe, wherever you do, they do not know a thing like adding water to the milk. Here people are jocularly saying that we add milk to water. That is the order here. What is the basic defect? The basic defect, as I said before, is production. In every field you must increase production, you must maximise your production and see that the complete requirements of every human being in the country is provided for. Then there would be no necessity for a measure like this. This Act itself—pardon my saying so—speaks much of the national behaviour as such. I am not very happy about these words in the Statement of Objects and Reasons. It says: "................................ to prevent the sale of sub-standard food containing sub stances which are harmful and poisonous and thereby protect the health of the general public"

Therefore, in order to be punishable the material should be harmful and poisonous. Suppose you add water to milk. It is not harmful and it is not poisonous. Therefore, it is not punishable either. Does it mean that the adding of water to milk is all right? If you add vegetable oil to ghee, it is not harmful and it is not poisonous.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): But it comes under adulteration.

SHRI N. SRI RAMA REDDY: The words that are used here speak differently from the objects of the Bill. If a particular instance is questioned in a court of law, I do not know whether this will stand or fall. Anyway, I am not very happy with the words that have been used. First of all, I want the Government to tackle the problem of production in every field, in regard to all the foodstuffs that are required. That is a national problem. All the same strenuous efforts have got to be made to to maximise production in every field, which will be far more effective than all the

laws that you pass. The plethora of laws that you pass will not do any good and only for the satisfaction of the Government laws have got to be passed. The more the laws, the greater the corruption in this country. The greater the corruption, the greater the loss of character. The greater the loss of character, the more the nation will go down. Let us not do anything by which the nation goes down. Therefore, I say, first of all tackle the problem at the very root. An Act here and there will not eliminate the problem. While welcoming the Bill I once again stress this. Wherever the words "except the State of Jammu and Kashmir" occur, they have to be removed completely. As he says, article 370 should be deleted sooner than later.

SHRI B. S. MURTHY: I thank the Members for the lively interest taken by them in this short and small amending Bill. I am especially thankful to Mr. Sri Rama Reddy for having come to my rescue by answering the questions raised by Mr. Nawal Kishore. Mr. Nawal Kishore said that everything is adulterated. He said the Government is adulterated. Even a colleague of mine is proof of adulteration. The only question is whether he himself is adulterated. If he is also adulterated, perhaps he is justified in calling others adulterated.

SHRI NAWAL KISHORE: The Government is adulterated, of which you are also a Minister.

SHRI B. S. MURTHY: About this adulteration and pointing fingers at others, I am reminded of the story in the Bible. A woman was brought before Jesus Christ and she was accused of having committed adultery. For adultery, according to the Mosaic law, the woman had to be stoned to death. They told Jesus Christ: "You come as a new creature and say: Love thy neighbour. Here is a woman, who is guilty of adultery. The Mosaic law says she should be stoned to death. What will you advise us?" Then, he took some time. Perhaps that is the one occasion when Jesus Christ took a lot of time, He said: "Yes, stone her to death, but let the first stone be dropped by the man who is not guilty of the sin." Then, he was looking at the sands of the Sea of Galilee and then after some time not a single person was found.

SHRI MAHAVIR TYAGI (Uttar Pradesh) : There is difference between adultery and adulteration.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Let us come to the Bill

SHR1 B. S vlURTHY: Then, she fell at the I'eet of Jesus and said: Lord, 5 P.M. forgive mc.j The only advice he gave was: Do not sin any more. Therefore, adulteration is a relative term. As I said, this s only extending the Act to .lammu and Kashmir. As I explained, il could not be done because of that article 370 and othei things. Now that hurdle has been reim ved and therefore we are now extending. ...

DR. BHAl 4AHAV1R (Delhi): Has article 370 been removed?

SHR1 B. S. VIURTHY: It need not he removed.

DR. BHAI ./IAHAVIR. : Does it need to be kept ?

SHR1 B. S. MURTHY: I would like to remind you thai even this amended Act of 1964 could not be made applicable to Jainmu and K ishmir as it was relatable to Jainmu and K ishmir as it was relatable to entry 18 of tin Concurrent List (Adulteration of Foodst'iffs and other goods) in the Seventh Sched ile to the Constitution As long as the said entry did not apply to the State of Jai imu and Kashmir, the P.F.A. Act, 1954 cou'U not be extended to the State Subsequently, the Ministry of Home Affairs took sups to amend the Constitution so as to provi'te for the application to the State of Jamniu and Kashmir of entry 18 of the Concun ent List in the Seventh Schedule to the Cc nstitution and in exercise of the powers coifeired by clause (1) to article 370 of the Coi dilution issued the necessary Presidential Oder, namely, the Constitution (Applicat in to Jammu and Kashmir) Foulth Ameni ment Order, 1967, published in the Gazette of India Extraordinary dated the 26th Deec nber; 1967. This I gave to the House so that they could know why. this has been delayed.

DR. BHAl M M I W I R: What we are interested in knowing is why article 370 is being kept a all, why a separate legislation has to be enai ted.

SHR1 B. S MURTHY: This is a limited question a id 1 want to get myself limited to this only, I do not want to go beyond this.

Some finen Is have asked me about the working of thi, legislation. I am giving some figures:

Number of food samples examined:

1960		
1,22,119		
1968		
1,60,188		

Number of samples found adulterated :

Percentage of samples found adulterated : . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You need not go into all those figures.

SHRIB S MURTHY: They have asked for some information and I am trying to give them. I will take only two or three minutes. I do not want to take much time of the House.

. . . Percentage of samples found adulterated : . . .

1960 1968				31.0 25.0
Number o	f conva	dons :		
1960 1968	•			22,886 17,518
Number o	f persor	is imper	soned:	
1960 1968				601 5,698
Fines reali	sed :			
1960 1968	, R.		16,62,510.00 33,58,559,80	

Another question was raised that only the small retailers are being punished. This is not a fact. Everyone who is found guilty is being ehallanned and then according to (he court he is being let oul oi otherwise.

There was another question raised as to what aboirt other things. 'There is a Sub-Committee which is now looking into the various aspects of the working of this Act, and as soon as it finalises its collection of evidence and other material, we aie thinking of amending the Act, if necessary

Sir, there are a number of points. But the time is over. I want to assure the House that this Food Adulteration Act will not be applied to innocent people and that care is taken to see that all protection is given to honest traders. Sir, I move that the Bill be taken into consideration.

THE VICE-CHAIRMAN (SHIU AKBAR ALI KHAN): The question is:

That the Bill further to amend the Prevention of Food Adulteration Act, 1954, be taken into consideration,"

The motion win adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We shall no up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to tlie Bill.

SHRI DEV DATT PURI (Haryana) : Sir, sub-clause (b) of clause 4 reads like this—

"For the avoidance of doubt, it is hereby declared that the provisions of sub-section (2) shall be without prejudice to the provisions contained in section 6 of the General Clauses Act, 1897 which shall also apply to the repeal of the corresponding law in force in the State of Jammu and Kashmir as if such corresponding law had been an enactment."

This is a drafting monstrosity of a magnitude that I have never encountered in my fifteen years of experience as a legislator. I have asked eight or nine senior Members of this House to go through this clause and Io see if ihey ean make out any head or tail of it. I think this clause should haw-been spread inio two or three parts. Thai is why the entire debate in the House, except for certain observations which really refer to the Stale of Jammu anti Kashmir, has been in regard io adulteration in general

nnd nol in regard io the Bill itself, and the fault entirely lies in ihe drafting of the Bill and particularly of this clause.

SHRI B. S. MURTHY: The hon. Member is giving hi-, view. I ean only say that we have been guided by Ihe Law Ministry in drafting this Bill.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : The question is :

"That clause 4 stand part of the Bill. " I

he motion was adopted. Clause 4 was added to ihe Hill.

Clause /, the Enacting Formula and the Title were added to ihe Bill.

SHR1 B. S. MURTHY: Sir 1 move:

"That the Bill be passed"

The question was put nnd the motion wns adopted.

THE VICE-CHAIRMAN (SHRI AKBAR All KHAN): The House stands adjourned lill 11.00 A.M. tomorrow.

The Mouse then adjourned al eight minutes past live of the clock till eleven ^l' ihe clock on Thursday, the 20th August, J970.